

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
**(through web-based video conferencing platform)**

**ITEM No.06**  
**I.A. Nos.389, 544/2022,**  
**45, 55, 96, 426, 801/2023,**  
**19, 34, 35, 36, 37, 290, 546/2024**  
**& Contempt Petition 01/2023 in**  
**C.P. (IB)No.84/BB/2019**

**IN THE MATTER OF:**

Pratap Chandra Pandhy & Ors.

... Petitioners

Vs.

M/s. Dreamz Infra India Ltd.

... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 24.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Resolution Professional	:	Ms. Lakshmi Menon
The Erstwhile Resolution Professional	:	Shri Ashok Kriplani
For the Applicant in IA 389/2022	:	Shri Vishakh Nag
For the R-1 in IA 544/2022	:	Shri Hari D.
For the Applicant in IAs 34, 35, 36 & 37/2024	:	Shri Harshal Joshi

**ORDER**

1. Heard the learned Counsels for the Parties.
2. The Ld. Erstwhile RP submitted that he did not receive the copy of I.A. No.546/2024 and he wants to file objection in the same Application. Therefore, the learned Counsel for the RP is directed to serve a copy of the same to the Erstwhile RP, by tomorrow. The Ld. Erstwhile RP is permitted to file objection, within a period of two weeks, duly serving the copy on the other side. The Applicant in I.A. No.546/2024 shall file rejoinder, if any, thereafter within a period of one week.
3. At the request of the Ld. Erstwhile RP, list the matter on **30.08.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(T. KRISHNAVALLI)**  
**MEMBER (JUDICIAL)**